

**Shri S. S. More:** So I hand over the list, Sir.

**Acharya Kripalani (Bhagalpur) cum Purnea:** As my name has been mentioned, may I say that when I went there at some place there was demonstration and I thought the Congress Party lost a good deal of votes on that account?

**Mr. Speaker:** Anyway, the matter stands adjourned now.

**Mr. Speaker:** The point is closed now.

**Shri U. M. Trivedi (Chittor): rose—**  
**Shri U. M. Trivedi:** May I make one request.....

**Shri C. K. Nair (Outer Delhi):** May I say, Sir.....

**Mr. Speaker:** Order, order. We will now proceed with other business.

**Shri U. M. Trivedi:** I would like to remind you about my notice yesterday....

**Mr. Speaker:** Due notice will be taken of the notice.

**Shri U. M. Trivedi:** I have not received any intimation.

**Mr. Speaker:** He may contact the office and he will get the intimation.

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#### MESSAGES FROM THE COUNCIL OF STATES

**Secretary:** Sir, I have to report the following four messages received from the Secretary of the Council of States:

(i) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to enclose a copy of the Absorbed Areas (Laws) Bill, 1953, which has been passed as amended by the Council of States at its sitting held on the 22nd February, 1954."

(ii) "In accordance with the provisions of rule 97 of the Rules

of Procedure and Conduct of Business in the Council of States, I am directed to enclose a copy of the Indian Railways (Second Amendment) Bill, 1953, which has been passed by the Council of States at its sitting held on the 22nd February, 1954."

(iii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to enclose a copy of the Lushai Hills District (Change of Name) Bill, 1954, which has been passed by the Council of States at its sitting held on the 22nd February, 1954."

(iv) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to enclose a copy of the Control of Shipping (Amendment) Bill, 1954, which has been passed by the Council of States at its sitting held on the 22nd February, 1954."

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#### ABSORBED AREAS (LAWS) BILL

#### INDIAN RAILWAYS (SECOND AMENDMENT) BILL

#### LUSHAI HILLS DISTRICT (CHANGE OF NAME) BILL

#### CONTROL OF SHIPPING (AMENDMENT) BILL

**Secretary:** Sir, I lay the following Bills, as passed by the Council of States on the Table of the House:—

(i) The Absorbed Areas (Laws) Bill, 1953.

(ii) The Indian Railways (Second Amendment) Bill, 1953.

(iii) The Lushai Hills District (Change of Name) Bill, 1954.

(iv) The Control of Shipping (Amendment) Bill, 1954.

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